

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-512**  
IB-106/ND/2023  
IA/1267/2023, IA/1995/2023

**IN THE MATTER OF:**

Suraksha Asset Reconstruction Ltd.

**.....Applicant**

**Vs.**

Rajiv Goyal

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 03.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the SBI : Mr. Harshit Khare, Adv. in IA/1267/2023

**ORDER**

Ld. Counsel on behalf of the Petitioner is present and sought time to file an affidavit clearly stating that the copy of the petition was served to the Personal Guarantor in terms of Section 95(5) of the IBC. He also directed to file a valid IFA of the proposed IRP as exist now. List the matter on **11.06.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**